

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.1856/2016

New Delhi, this is the 25<sup>th</sup> Day of May, 2016

**Hon'ble Shri V. Ajay Kumar, Member(J)**

Bharat Kumar  
Aged about 23 years,  
S/o Late Sh. Jyoti Prasad,  
R/o 1/4380, Ram Nagar, Extension  
Shahdara, Delhi-110062

.... Applicant

(By advocate: Mr. T.N. Tripathi)

**Versus**

1. The Union of India  
Ministry for Science & Technology,  
and Earth Sciences,  
Govt. of India, New Delhi-110001
  
2. The Director General  
Ministry of Earth Sciences,  
India Meteorological Department,  
Mansun Bhawan, Lodhi Road,  
New Delhi

...Respondents

**ORDER (Oral)**

**By Hon'ble Shri V. Ajay Kumar, M(J):**

Heard the learned counsel for the applicant and Mr. Jitender Singh, proxy counsel for Mr. Gyanender Singh, learned counsel for the respondents, on receipt of advance notice.

2. The applicant is the son of Late Sh. Jyoti Prasad, who died in harness while working as Mechanical Assistant in Meteorological Department, and he filed this present O.A. seeking a direction to the respondents for consideration of his case on compassionate ground. It is submitted that the representations (annexure A-5 (colly)) made by the applicant in this regard though forwarded to the competent authority not been considered till date.

3. In the circumstances, O.A. is disposed of at the admission stage, without going in to the merits of the case, by directing the respondents to consider the representations (annexure A-5 (Colly)) of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(V. Ajay Kumar)  
Member(J)**

/daya/